

Central Administrative Tribunal
Principal Bench

(22)

CP No. 141/2002
OA No. 2185/1999

New Delhi, this the 8th day of August, 2002

Hon'ble Shri S.A.T.Rizvi, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

S. Thakur
S/o Late Shri K.N.Thakur
R/o BA12, B, DDA Flats
Munirka
New Delhi-110067.

None

Versus

1. Shri Kamal Pande
Secretary Ministry of Home Affairs
Govt. of India
Central Secretariat
North Block, New Delhi.
2. Shri K.P.Singh
Director
Intelligence Bureau
Ministry of Home Affairs
Government of India
35, New Complex, Sardar Patel Marg
New Delhi.

..... Respondents.

(Shri S.Mohd. Arif, Advocate)

ORDER (Oral)

By Shri S.A.T.Rizvi, Member (A)

Learned Counsel for the petitioner submits that in a Writ Petition filed by the Union of India against the order of this Tribunal, the Hon'ble Apex Court has granted stay. In view of this, learned counsel does not want to press the Contempt Petition. The same is accordingly disposed of at this stage itself.

S. Raju

(Shanker Raju)
Member (J)

S.A.T.Rizvi

(S.A.T.Rizvi)
Member (A)

/shyam/